GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO.3501 TO BE ANSWERED ON 7TH DECEMER, 2016

AMENDMENT IN TRAI ACT

3501. SHRIMATI K. MARAGATHAM:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government is considering to make amendment to TRAI Act;
- (b) if so, the details thereof;
- (c) whether TRAI has sought more powers to control the poor services being provided by mobile service providers;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS & MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

- (a) & (b) Yes, Madam. Amendment to certain provisions of the existing Telecom Regulatory Authority of India (TRAI) Act, 1997 are under consideration which includes definitions, terms and conditions of Chairperson and Members, functions and powers of TRAI, penalty for contravention of directions of TRAI, fund management and power to make regulations.
- (c) to (e) Telecom Regulatory Authority of India (TRAI) has proposed amendment to the various provisions of the existing TRAI Act, 1997 relating to Functions of TRAI and Imposing Penalty for Contravention of Directions of TRAI. The proposal of TRAI is under consideration.
